provision for imposition of such fin-as exists if and, States may legislate on the subject quartering of additional police force under section 15 of the Police Act should be undertaken. ..

(5) Minorities should be adequately represented in Police force, including the intelligence set-up;

(6) Some units of the armed police in the State should be constituted with a much larger composition of minority communities SCs and STs for dealing with serious communal and caste situations.

(7) A Special Cell should be established in the Spceial Branch at each State headquarters for watching and monitoring all aspects of the communal situation;

(8) Speedy rehabilitation of victims of communal violence should be ensured.

(9) A close watch on communal press should be kept and prompt and effective action taken against inflanatory writings under section 193 A.I.P.C. ..

Programme Evaluation Organisation

447. SHRI BHEEKHABHAI: Will the Minister of PLANNING be pleased to state:

(a) whether Programme Evaluation Organisation is essentially a field organisation;

(b) if so, whether Government have framed any guidelines, maintaining a roster,, etc. for transferring its various cadre officers to and from headquarters and the field units;

(c) whether Government have been receiving requests of transfers (including mutual transfers) on the grounds of efficiency in work and local dialects spoken; etc;

(d) if so, what action Government have taken in the matter; and

(e) if Government have not framed any guidelines in this regard, is it proposed to frame such guidelines in near future?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): (a) Yes, Sir.

(b) to (e). Instead of guidelies, a folder containing information, relating to, each officers stay at different field offices, and other details, is being maintained. Transfer requests when received are examined on the basis of merit as well as administrative requirements.

दिल्ली नगर निगम में रिक्त पद

448. श्री मंगल राम प्रेमी : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली नगर निगम के सफाई और इंजीनियरी विभाग में सहायक उप-निरीक्षक और निरीक्षकों के कितने पद-रिक्त हैं ;

(ख) उप निरीक्षकों के कितने पदों पर सैनेटरी गाइड्स को नियुक्त किया गया है ;

(ग) यदि सहायक उप निरीक्षकों की वर्तमान संख्या अपर्याप्त है तो भर्ती न किये जाने के क्या कारण है ;

(घ) क्या सफाई निरीक्षकों और सी० एस० आई० सफाई अधीक्षकों के पदों पर अनुसूचित जाति के उम्मीदवारों के लिए आरक्षित कोटा भर लिया गया है ; और

(ङ) यदि नहीं, तो इसके क्या कारण है ?

गृह मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवाणा) : (क) दिल्ली नगर निगम से प्राप्त सूचना के अनुसार निगम के सफाई सैनेटेशन/इंजीनियरी विभागों

में सहायक उप-निरीक्षकों के कोई पद नहीं हैं। किन्तु इन विभागों में सहायक सैनेटरी निरीक्षकों तथा सैनेटरी निरीक्षकों के पद हैं। बताया जाता है कि निगम के उन विभागों में सहायक सैनेटरी निरीक्षकों के 72 पद तथा सैनेटरी निरीक्षकों के 2 पद रिक्त हैं।

(ख) निगम ने सूचित किया है कि 107 सैनेटरी गाइड्स जो सम्बद्ध नियमों के अन्तर्गत ऐसे पद के लिए पदोन्नति हेतु अपेक्षित शैक्षिक तथा तकनीकी योग्यताओं को पूरा करते है, को सहायक सैनेटरी निरीक्षकों के रूप में पदोन्नति कर दी गई है।

(ग) निगम द्वारा भेजी गई सूचना के अनुसार सहायक सैनेटरी निरीक्षकों के 72 पदों को न्यायालय के स्थगन आदेश के अधीन नही भरा जा सका।

(घ) निगम ने सूचित किया है कि सैनेटरी निरीक्षकों, मुख्य सैनेटरी निरीक्षकों तथा सैनेटेशन अधीक्षकों के पदों में अनुसूचित जातियों के लिए आरक्षित कोटे को भर दिया गया है। फिर भी अनुसूचित जातियों के लिए आरक्षित सहायक सैनेटरी निरीक्षकों के पहले के 5 पद शेष हैं। सहायक सैनेटरी निरीक्षकों के 72 पदों को भरने के समय इन पिछले बकाया पदों तथा 40 सूत्री रोस्टर के अधीन अनुसूचित जातियों के लिए आरक्षित कोटे के 11 पदों को भरने की आवश्यकता होगी। रिक्त पड़े पदों को न्यायालय द्वारा दिए गए स्थगन आदेश के समाप्त होते ही भरा जाएगा।

(ङ) प्रश्न के भाग (घ) के उत्तर को ध्यान में रखते हुए प्रश्न नहीं उठता।

India's assistance to Libya in setting up of Nuclear Reactor

449. SHRI R. P. GAEKWAD: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Libya has sought India's assistance in setting up a Nuclear Reactor in that country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT (SHRI C. P. N. SINGH): (a) No, Sir.

(b) Does not arise.

Lack of Export Market for Coir

450. SHRIMATI SUSEELA GOPALAN: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are aware of the fact that due to lack of export market in the traditional external market for coir-industry resulting in huge accummulation of stock of coir yarn and products the State Government of Kerala, to meet the situation have already spent Rs. 4.5 crore for distress purchase; and

(b) what steps have been taken to meet the situation?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) and (b). Government is aware that there has been some accummulation of stocks of coir yarn and coir goods owing to fall in exports during the year 1980-81. The Coir Board and the Government have taken the following measures to improve the in-take of coir and coir products both within the country and abroad:

(i) For improving the internal movement, availability of wagons has been ensured.

(ii) Various Ministries in the Central Government have been requested